

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 105
New IA-2126/2024
In
IB-720(ND)/2022

IN THE MATTER OF:

M/s. Montage Enterprises Pvt Ltd.
Vs.
Vidharva Trading Pvt. Ltd.

.... Petitioner/Applicant
.... Respondent

Order under Section 9 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 03.05.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Applicant :
For Respondent :

ORDER

New IA-2126/2024

The 4th Progress Report filed by the Liquidator is taken on record, subject to all just exceptions.

IA disposed of.

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)